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+ CS(OS) 367/2021

ABHIJIT MISHRAPlaintiff

Through:

versus

WIPRO LIMITEDDefendant

Through: Mr. S. K. Sagar, Adv.

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. PRIYA MAHENDRA, (DHJS)

ORDER

% 17.02.2025

IA No.4133/2025 under Section 5 of Limitation Act moved by defendant seeking condonation of delay in filing Evidence Affidavit

Heard. In view of reasons stated in the application, the captioned IA stands allowed and the defendant is directed to bring e-copy as well as physical copy of Evidence Affidavit on record, if already not on record within two weeks.

Accordingly, the captioned IA stands disposed of.

PRIYA MAHENDRA (DHJS) JOINT REGISTRAR (JUDICIAL)

FEBRUARY 17, 2025/ab

Click here to check corrigendum, if any

